

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:4086  
ANSWERED ON:26.08.2011  
SIT BY SUPREME COURT ON BLACK MONEY  
Singh Dr. Raghuvansh Prasad;Singh Shri Rakesh

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Supreme Court has constituted a Special Investigation Team (SIT) to bring back black money stashed abroad;
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI S.S.PALANIMANICKAM)

(a) & (b):- The Hon'ble Supreme Court, vide paragraph 49 of the order dated 4th July, 2011, in Writ Petition (C) No. 176 of 2009, has directed that the High Level Committee constituted by the Union of India be forthwith appointed with immediate effect as Special Investigation Team (SIT) and SIT so constituted shall include, Director, Research and Analysis Wing. It has been also directed by Hon'ble Supreme Court that the SIT be headed by and include the following former eminent judges of the Supreme Court:

- (i) Hon'ble Mr. Justice B.P. Jeevan Reddy as Chairman; and
- (ii) Hon'ble Mr. Justice M.B. Shah as Vice-chairman.

(c) The Government has filed an application in the Hon'ble Supreme Court for modification of the order dated 04.07.2011 and for setting aside the directions given in paragraphs 49 and 50 regarding the setting up of SIT and the consequential orders in relation to this.